

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

27.05.2011

OA No. 448/2007

Mr. S.S. Ola, Proxy counsel for
Mr. P.V. Calla, Counsel for applicant.
Mr. Mukesh Agarwal, Counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the respondents submits that in the Court of Special Judge, CBI, Guwahati (Assam) [Special Case No. 4/2005 decided on 31.12.2007], the applicant has been convicted and sentenced to suffer (1) Rigorous imprisonment for two years and a fine of Rs.10,000/- in default rigorous imprisonment for another three months for offence under Section 7, PC Act and (2) Rigorous imprisonment for two years and a fine of Rs.10,000/- in default rigorous imprisonment for another three months for offence u/s 13(2) read with 13(1)(d), PC Act, 1988. Both the sentences would run concurrently. The period, if any, which the applicant had already spent in jail, be set off against the sentences, imposed.

In view of the above, the present OA has become infructuous and shall stand dismissed accordingly. The applicant is at liberty to redress his grievance before the competent court.

Anil Kumar

(ANIL KUMAR)
MEMBER (A)

J.C. S. Rathore

(Justice K.S. Rathore)
MEMBER (J)

AHQ

copy given wide
No. 8563857
2/6/11

ASR/16/010
2/6/11